

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.77090 of 2017

(Arising out of Order-in-Appeal No.151-153/JSR/2017-18 dated 11.10.2017 passed by Commissioner(Appeals), CGST & Central Excise, Ranchi.)

M/s. Commercial Engineers & Body Builders Company Limited

(Plot No.742, Asangi, Phase-VI, Adityapur Industrial Area,
Saraikela Kharsawan-832109.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

.....Respondent

(2nd & 3rd Floor, Grand Emerald, Between Ashok Nagar Gate No.1 & 2,
Ranchi-834002.)

WITH

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APPEARANCE

Shri Debaditya Banerjee, Advocate for the Appellant (s)

Shri A.Roy, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75247-75248/2020

DATE OF HEARING : 5 February 2020

DATE OF DECISION : 5 February 2020

P.K.CHOUDHARY :

The learned Advocate appearing on behalf of the appellants mentions that the appellants have already filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and have also deposited the entire amount of tax as per SVLDRS-3 and they have also filed copy of Form SVLDRS-3 showing the payment of the disputed amount of tax. The appellants are directed to file copy of SVLDRS-4 as and when receive.

2. The appeals are dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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